

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1097/(MAH)/2017
CA No.


CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)
SHRI V. NALLASENAPATHY
MEMBER (T)


ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 06.07.2017

NAME OF THE PARTIES: Tata Power Trading Company Ltd.
V/s.
Indsur Global Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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11	NAUSER KOHLI	ADV	
	FOR THE RESPONDENT ↑		

DHARMA RAJ	Advocates	
RAJEEV PANDAY	for	
i/b RCM &	Petitioner	
Associates		

ORDER

CP No. 1097/I&BP/NCLT/MB/MAH/2017

The Petitioner Counsel having filed Memo of withdrawal based on Consent Terms arrived in between the Petitioner and the Corporate Debtor, at request of the Petitioner, this Petition is hereby dismissed as withdrawn looking at the Consent Terms arrived between the parties which is enclosed herewith as part of this Order.

Sd/-

V. NALLASENAPATHY
Member (Technical)
Encl : Consent Terms.

Sd/-

B.S.V. PRAKASHKUMAR
Member (Judicial)